

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).15379/2025

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 11-09-2025
IN BA NO. 9589/2025 PASSED BY THE HIGH COURT OF KERALA AT
ERNAKULAM]

VENU GOPALAKRISHNAN

PETITIONER(S)

VERSUS

THE STATE OF KERALA & ANR.

RESPONDENT(S)

IA NO. 245213/2025 - EXEMPTION FROM FILING O.T.

Date : 16-04-2026 This matter was called on for hearing today.

For Petitioner(s) : Mr. Mukul Rohatgi, Sr. Adv.
Mr. Raghenth Basant, Sr. Adv.
Mr. Thomas J. Anakkallunkal, Adv.
Mr. Sameer Rohatgi, Adv.
Ms. Anupa Anna Jose Kandoth, Adv.
Ms. Dhanya Sunny, Adv.
Ms. Hima bhardwaj, Adv.
Mr. Vishnu P., AOR

For Respondent(s) : Ms. Karuna Nundy, Sr. Adv.
Mr. Vipul Kumar, AOR
Mr. Amanpreet Singh, Adv.
Mr. Shiv Mehrotra, Adv.
Mr. Prajwal Tiwari, Adv.
Ms. Shivangshi Mitra, Adv.
Ms. Vaishnavi Rao, Adv.

Mr. P.V. Dinesh, Sr. Adv.
Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Santhosh K, Adv.
Mr. Devika A.l., Adv.
Ms. Anna Oommen, Adv.

Hon'ble Mrs. Justice B.V.Nagarathna has pronounced
the judgment of the Bench comprising of her Ladyship and
Hon'ble Mr. Justice Ujjal Bhuyan.

Leave granted.

The appeal is allowed in terms of the signed non-reportable judgment, which is placed on file.

Pending application(s), if any, shall stand disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)